

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM NO. 110
(IB)-980(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Kathuria Applicant/petitioner
Vs.
International Amusement & Infrastructure Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.09.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the Petitioner/Applicant: Mr. Dinesh Kumar Kathuria, Petitioner
For the Respondent(s): Mr. Keshav Saini, Adv.

ORDER

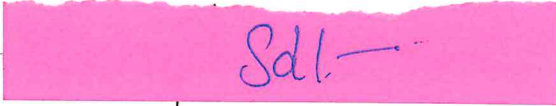
Applicant Mr. Dinesh Kumar Kathuria, personally present. The Ld. Counsel for the respondent states that the matter is settled the same is confirmed by the applicant. A joint request is made for the withdrawal of the application. Request allowed. Application is allowed to be withdrawn.

Application is disposed of as withdrawn.


Sdl.—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

19.09.2018
Ritu Sharma


Sdl.—

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)